

Crash of Aviation Aircraft

2510. SHRI MADHAVRAO SCINDIA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether one of the fixed wing aircraft of the Aviation Division of the Ministry crashed in Kalahandi district recently;

(b) if so, the details thereof; and

(c) cause of crash together with estimated loss suffered by the Department?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir.

(b) Basant aircraft VT-EEE of the Directorate of Agricultural Aviation under the Ministry of Agriculture and Irrigation, whilst returning to Belpara airstrip near Junagarh (Kalahandi District) after completion of aerial spraying of paddy crops in the area met with an accident near Junagarh on 27th October, 1977.

(c). The matter is being investigated by the Director General, Civil Aviation. The cause of the accident and the extent of damage would be precisely known after the enquiry is completed.

Break-up Price charged from D.D.A. Flats

2511. SHRI T. S. NEGI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 3144 dated 11th July, 1977 and state:

(a) whether the required information has since been collected, and if so, the details thereof; and

(b) if not, the reasons thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) No Sir.

(b): The information asked for is voluminous, scattered and is to be collected from various records.

इण्डोनेशिया से यूरिया का आयात

2512. श्री चतुर्भुज : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि क्या सरकार ने इण्डोनेशिया से यूरिया का आयात किया है और यदि हां, तो उसकी मात्रा कितनी है और इसका उपयोग किस प्रकार किया जाएगा ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : वर्ष 1977 के दौरान मेसर्स पी० टी० पुपुक श्री विदजाजा, इण्डोनेशिया के साथ दो करार किए गए थे । एक करार, 0.60 लाख मीटरी टन (बोरियों में भरे हुए) और दूसरा करार 1 लाख मीटरी टन (खुले हुए) यूरिया के लिए था । इसमें से उन्होंने नवम्बर 1977 के अंत तक क्रमशः 17,800 मीटरी टन तथा 34,600 मीटरी टन यूरिया जलयान द्वारा भेजा है । यह सामग्री कृषि उत्पादन हेतु किसानों को बेची जानी है ।

RECOVERY OF DAMAGES FROM THE TENANT

2513. SHRI MOHAN LAL PIPIL: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 3689 dated the 9th December, 1974, and state:

(a) whether the damages have since been recovered from the tenant,

(b) if not, the reasons thereof and amount involved, and

(c) the steps taken to ensure recovery of the amount involved?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) No, Sir.

(b) and (c). The assessee failed to make payment of damages of Rs 72,00/ due from him and proceedings for recovery under the Punjab Land Revenue Act 1887, were taken. The assessee filed an appeal in the Court of Additional District Judge against the orders of the Estate Officer and the former remanded the case to the latter on 17th February, 1975. The proceedings are still going on.

Assistance to Landless Labourers by States and Union Territories for Construction of Houses

2514. **SHRI EDUARDO FALEIRO:** will the Minister the WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) the names of States and Union Territories that render assistance to landless labourers who have been allotted site for construction of their houses;

(b) the nature of assistance being rendered by each of these States and Union Territories;

(c) the nature of financial assistance given, if any; and

(d) the number of cases in which assistance was given upto October 1977 by the Government of Goa, Daman and Diu?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) The States of Kerala, Karnataka, Tamil Nadu, Maharashtra, Madhya Pradesh, Andhra Pradesh, West Bengal, Orissa, Gujarat, Punjab, Haryana and the Union Territories of Delhi and Goa, Daman and Diu render assistance to landless labourers who

have been allotted site for construction of their houses.

(b) and (c). The nature of assistance rendered by each of these States and the Union Territories of Delhi and Goa, Daman and Diu, is placed attached at Statement I.

(d). The Administration of Goa, Daman and Diu has given financial assistance in the form of loan and subsidy to only 79 persons out of 144 persons, the beneficiaries under the Scheme who constructed their houses with their own efforts by raising loans from the scheduled banks.

Statement I

A note on action taken by some State Government for construction of houses on the house-sites allotted to landless workers.

KERALA: In 1972 the Government of Kerala launched a special scheme called 'One Lakh Housing Scheme' under which the State Government supplied entire quantity of timber while the cement and tiles were purchased from the voluntary contributions made by Public, social service organisation, associations, institutions, clubs, etc., to a specially constituted fund called 'The Kerala Chief Minister's Fund'. In addition a special loan of Rs. 1.50 crores was raised from the Life Insurance Corporation. Panchayats were also required to contribute from their funds towards the expenditure on the construction of houses in their areas. Allottees of house-sites were also required to contribute in monthly instalments. The approximate cost of each house came to about Rs. 1400/-

KARNATAKA: The Government of Karnataka have formulated a scheme called 'People's Housing Scheme' for construction of houses on the house-sites allotted to landless workers. Under this Scheme the allottee contributes Rs. 500 towards the labour cost and Rs. 1000/- are contributed by the State Government. The balance